

CBI v. Neetu Sharma & ors.
CC No. 126/2019

06.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

HIO Rahul Nehra.

Sh. Pratap Shankar, learned counsel for accused no. 5.

Other accused persons through their lawyers have not joined the proceedings.

This matter is listed today and is being taken up through video conference as per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi.

Let notice be issued in e-form to other counsels as well as to the accused persons.

Since learned PP for CBI has moved an application u/s 311 r/w section 294 Cr.P.C. Copy of the same be supplied to learned counsel for accused no. 5 today itself and copy of the application be also supplied along with notice to be served to the other counsels and accused persons so that they must file the reply of this application for next date of hearing.

Put up this matter on 11.08.2020.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
06.08.2020

CBI v. Sanjeev Sharma & ors.
CC No. 10/2020

06.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Sh. Atul Aggarwal, learned counsel for accused no. 1.

None for accused no. 2.

None for accused no. 3.

Sh. Mahender Kumar and Sh. Sumit Kumar, learned counsels for accused no. 4.

Sh. Rehan Khan, learned counsel for accused no. 5.

Sh. Anand Verdhan Maitreya, learned legal aid counsel for accused no.6 with accused no. 6 in person.

This matter is listed today and proceedings have been taken up through video conference as per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi.

Counsels for accused no. 2 and 3 have not appeared. Let notice be issued to these counsels as well as to the accused persons in e-form for next date of hearing.

Matter is listed for consideration on charge as well as for supplying soft copy/DVD of recorded conversation as relied upon by the CBI with the charge sheet. Directions in this regard were given to CBI to get prepared the DVD through CFSL so that same may be supplied to counsels for different accused persons. Learned PP for CBI submitted that immediately after the directions passed in this regard by the court, since

there was a lockdown ordered by the Government, therefore, it is not clear as to whether IO has been able to collect the DVD for supplying it to the counsels. Learned PP for CBI seeks time for taking necessary information in this regard. Notice be also issued to IO for giving report regarding compliance.

Put up this case on 10.08.2020.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
06.08.2020